

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER  
AND SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER**

**ITA No. 5408/Del/2013**

**AY: 2006-07**

ACIT, Central Circle II  
Faridabad

vs. Hindustan Syringes & Medical  
Devices Ltd.  
Sector 25, Ballabgarh  
Faridabad  
PAN: AAACH 0007

**(Appellant)**

**(Respondent)**

**Appellant by** : Sh. AK Saroha, CIT, D.R.

**Respondent by** : Sh. VK Agarwal, A.R.

**ORDER**

**PER J. SUDHAKAR REDDY, ACCOUNTANT MEMBER**

This is an appeal filed by the Revenue. Admittedly the tax effect in this appeal by the Revenue is less than Rs.10 lakhs.

**1.1.** In terms of CBDT Circular No.21/2015 dated 10<sup>th</sup> December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

**2.** In view of the above this appeal by the Revenue is dismissed in limini.

**3.** In the result Revenue's appeal is dismissed in limini.

Order pronounced in the Open Court on 19<sup>th</sup> April, 2016.

Sd/-  
**(H.S. SIDHU)**  
**JUDICIAL MEMBER**

Sd/-  
**(J. SUDHAKAR REDDY)**  
**ACCOUNTANT MEMBER**

Dated: the 19<sup>th</sup> April, 2016

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

**ASSISTANT REGISTRAR**